

MR. CHAIRMAN: Thank you very much. I would take a couple of minutes. I wish the Rajya Sabha were to have such interesting debates more frequently. I have got the sense of the sentiments of different sections of the House. I want to make 2-3 things clear. Firstly, the Chair is not a part of the Government, not as the Chair. In another capacity, in the State's structure, yes. But, that is a very important thing. The Chair is a referee in a hockey match or a football match. The Chair has been given a Rule Book, a yellow card and a red card; and he or she is expected to allow the game to be played as per the rules. If a game is allowed to play as per the rules, no yellow card is required, forget about the red card altogether.

Now that is what this Chair has endeavoured to do. But then it does happen that you try aspiring for treating an ailment which turns out to be more endemic, more persistent and recurring. I think my personal view is, and I would like to make this submission to all sections of the House, particularly to the party leaders that the time has come for us to review our practices, our rules and carry out such changes as are necessary because the rules are made by the House; and the House is fully competent to amend the rules and modify the rules. Therefore, I would like to convene, as early as possible, a meeting of the leaders so that we could have a frank and practical discussion about how the rules need to be amended, if they need to be amended. I have the sense of the House, I will ask the Secretariat to review the remarks in the light of the record that they have. We will proceed from there.

Can I now beg your indulgence to have the Question Hour?

ORAL ANSWERS TO QUESTIONS

Funds and equipments for Disaster Management

*121. SHRIMATI KUSUM RAI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the State-wise details of funds, allocated, released and spent for Disaster Management during the last three years and the current year, so far;

(b) whether India lacks in disaster preparedness acutely and if so, the reasons therefor; and

(c) whether Government would equip disaster mangement authority with latest and appropriate equipments in view of its failure during Uttarakhand disaster and if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) to (c) A Statement is laid on the Table of the House.

Statement

(a) Allocation and release of funds from National Disaster Response Fund and State Disaster Response Fund during 2010-11 to 2013-14 is given in Statement-I to Statement-IV.

State-wise allocation/release and utilisation of funds under the Scheme for strengthening of fire and emergency services is given in Statement-V.

State-wise allocation/release and utilisation of funds under the Scheme for Revamping of Civil Defence Setup in the Country is given in Statement-VI.

Allocation and release of funds for capacity building in last three years as per the award of the 13th Finance Commission are given in Statement-VII.

(b) No, Sir.

(c) Yes, Sir. The Government will continue to provide NDRF with necessary equipment and to upscale it constantly. The resources available at present with NDRF include specialised equipment for collapsed structure search & rescue, water rescue equipment including boats and equipment for dealing with chemical, biological, radiological and nuclear events. In response to the natural disaster in Uttarakhand, 1.1 lakh persons were evacuated to safe places in the shortest possible time, notwithstanding widespread destruction of roads, difficult terrain and extremely hostile weather.

Statement-I

Allocation and Release of Funds from SDRF/ NDRF during 2010-2011

As on 31.03.2011
(Rs. in crore)

Sl. No.	Name of the State	Allocation of SDRF			Releases from SDRF		Releases from NDRF
		Central Share	State Share	Total	1st Instalment	2nd Instalment	
1	2	3	4	5	6	7	8
1.	Andhra Pradesh	381.63	127.21	508.84	190.815	190.815 + 100*	582.11 (74.78 + 300 * + 207.33)
2.	Arunachal Pradesh	33.07	3.67	36.74	16.535	16.535	97.24
3.	Assam	237.39	26.38	263.77	118.695	118.695	-
4.	Bihar	250.87	83.62	334.49	125.44	125.44	368.01
5.	Chhattisgarh	113.49	37.83	151.32	56.745	-	-
6.	Goa	2.22	0.74	2.96	1.11	-	-
7.	Gujarat	376.59	125.53	502.12	188.30	188.30	-

1	2	3	4	5	6	7	8	20
8.	Haryana	144.68	48.22	192.90	72.34	-	-	<i>Oral Answers</i> [RAJYA SABHA]
9.	Himachal Pradesh	117.68	13.08	130.76	58.84	58.84	149.95	
10.	Jammu and Kashmir	155.21	17.25	172.46	77.605	-	-	
11.	Jharkhand	194.59	64.86	259.45	97.295	97.295	-	
12.	Karnataka	120.72	40.24	160.96	60.360	60.36	-	
13.	Kerala	98.31	32.77	131.08	49.155	49.155	12.78	
14.	Madhya Pradesh	294.56	98.19	392.75	147.280	147.28 + 77.3225 *	-	
15.	Maharashtra	332.02	110.67	442.69	166.010	166.01+ 33.99 *	310.48 (127.06 + 183.42)	
16.	Manipur	6.50	0.72	7.22	3.250	-	-	
17.	Meghalaya	13.19	1.46	14.65	6.595	-	-	
18.	Mizoram	7.70	0.85	8.55	3.850	-	4.566	<i>to Questions</i>
19.	Nagaland	4.47	0.50	4.97	2.235	-	-	

20.	Orissa	293.69	97.89	391.58	146.845	146.845	560.17	<i>Oral Answers</i> [14 August, 2013]
21.	Punjab	167.19	55.73	222.92	83.595	-	-	
22.	Rajasthan	450.50	150.16	600.66	225.250	-	-	
23.	Sikkim	20.48	2.27	22.75	10.240	-	-	
24.	Tamil Nadu	220.14	73.38	293.52	110.070	110.07	317.17	
25.	Tripura	17.38	1.93	19.31	8.690	-	-	
26.	Uttar Pradesh	289.04	96.35	385.39	144.520	144.52	554.26	
27.	Uttarakhand	105.89	11.77	117.66	52.945	52.945	517.66	
28.	West Bengal	228.62	76.21	304.83	114.310	114.310	704.85	
TOTAL		4677.82	1399.48	6077.30	2338.910	1998.72	4179.25	

Released 'on account' basis for flood - 10.

* SDRF share released, in advance, during 2010-11 for 2011-12.

*Statement-II**Allocation and Release of Funds from SDRF/ NDRF during 2011-2012*

As on 30.03.2012 (Rs. in crore)							
Sl. No.	Name of the State	Allocation of SDRF			Releases from SDRF		Releases from NDRF
		Central Share	State Share	Total	1st Instalment	2nd Instalment	
1	2	3	4	5	6	7	8
1.	Andhra Pradesh	400.71	133.57	534.28	100.355 #	200.355	643.39 (257.61+ 385.78)
2.	Arunachal Pradesh	34.72	3.86	38.58	17.36	17.36	-
3.	Assam	249.26	27.70	276.96	124.63	-	-
4.	Bihar	263.41	87.80	351.21	131.705	131.705	-
5.	Chhattisgarh	119.17	39.72	158.89	116.330 @	-	-
6.	Goa	2.33	0.78	3.11	2.275 @	-	-
7.	Gujarat	395.42	131.81	527.23	197.71	197.71	-
8.	Haryana	151.91	50.64	202.55	72.34 @	-	-

9.	Himachal Pradesh	123.57	13.73	137.30	61.785	61.785	42.91	<i>Oral Answers</i> [14 August, 2013]
10.	Jammu and Kashmir	162.97	18.11	181.08	-	-	-	
11.	Jharkhand	204.32	68.10	272.42	102.16	102.16	-	
12.	Karnataka	126.76	42.25	169.01	63.38	63.38	70.23	
13.	Kerala	103.22	34.41	137.63	51.61	51.61	109.69	
14.	Madhya Pradesh	309.29	103.10	412.39	77.3225 #	154.645	-	
15.	Maharashtra	348.62	116.20	464.82	140.32	-	-	
16.	Manipur	6.82	0.76	7.58	6.66 @	-	-	
17.	Meghalaya	13.84	1.54	15.38	13.52 @	-	-	
18.	Mizoram	8.08	0.90	8.98	7.89 &	-	-	
19.	Nagaland	4.70	0.52	5.22	-	-	-	
20.	Orissa	308.37	102.79	411.16	154.19	154.185	678.65	
21.	Punjab	175.55	58.52	234.07	171.37 @	-	-	<i>to Questions</i> 23
22.	Rajasthan	473.02	157.67	630.69	461.76 @	236.51	-	
23.	Sikkim	21.50	2.39	23.89	20.99 @	10.75	200.38	
							(50.00\$ + 150.38)	

1	2	3	4	5	6	7	8
24.	Tamil Nadu	231.15	77.05	308.20	115.575	115.575	523.977 (500.00 \$ + 23.977)
25.	Tripura	18.25	2.03	20.28	17.815 @	9.125	-
26.	Uttar Pradesh	303.50	101.16	404.66	151.75	151.75	189.69
27.	Uttarakhand	111.19	12.35	123.54	-	-	-
28.	West Bengal	240.05	80.02	320.07	120.025	120.025	-
TOTAL: -		4911.70	1469.48	6381.18	2500.83	1778.63	2458.92

SDRF share released earlier, in advance, during 2010-11 for 2011 -12.

* SDRF share released, in advance, during 2011 -12 for 2012-13.

@ Includes arrears of central share for the year 2010-11. \$ Released 'on account' basis.

Note: Balance and 1st instalment of centre's share of SDRF for the years 2010-11 and 2011-12 has not been released for non-submission of requisite confirmations and supporting documents by the State Government as mentioned in para 11 of the guidelines [viz; submission of utilization certificate, constitution of State Executive Committee (SEC), annual report and creation of sdrf duly certified by the AG (A&E) of State etc.].

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Oral Answers

[RAJYA SABHA]

to Questions

*Statement-III**Allocation and Release of Funds from SDRF/NDRF during 2012-2013*

As on 31.03.2013

(Rs. in crore)

Sl. No.	Name of the State	Allocation of SDRF			Releases from SDRF		Releases from NDRF
		Central Share	State Share	Total	1st Instalment	2nd Instalment	
1	2	3	4	5	6	7	8
1.	Andhra Pradesh	420.74	140.25	560.99	210.37	210.37	-
2.	Arunachal Pradesh	36.46	4.05	40.51	18.23	18.23	100.44
3.	Assam	261.73	29.08	290.81	255.495 @	199.50 (130.865+68.64*)	45.00\$
4.	Bihar	276.58	92.19	368.77	138.29	138.29	-
5.	Chhattisgarh	125.12	41.71	166.83	122.145 @	-	-
6.	Goa	2.45	0.82	3.27	1.165 @	-	-
7.	Gujarat	415.19	138.40	553.59	207.595	207.595	-
8.	Haryana	159.51	53.17	212.68	75.95 @	-	-
9.	Himachal Pradesh	129.75	14.42	144.17	64.875	64.875	45.98

1	2	3	4	5	6	7	8	26
10.	Jammu and Kashmir	171.12	19.01	190.13	77.605 @	-	-	<i>Oral Answers</i>
11.	Jharkhand	214.53	71.51	286.04	107.265	107.265	-	
12.	Karnataka	133.10	44.36	177.46	66.55	66.55	679.54 (282.35+397.19)	
13.	Kerala	108.38	36.13	144.51	54.19	46.49	34.27	[RAJYA SABHA]
14.	Madhya Pradesh	324.76	108.25	433.01	162.38	162.38	-	
15.	Maharashtra	366.05	122.01	488.06	357.33 @	-	1824.52 (574.71+447.96 + 801.85)	
16.	Manipur	7.16	0.80	7.96	6.99 @	3.58	-	<i>to Questions</i>
17.	Meghalaya	14.54	1.61	16.15	14.19 @	-	-	
18.	Mizoram	8.49	0.94	9.43	8.30 @	-	-	
19.	Nagaland	4.93	0.55	5.48	9.405 @	2.465	-	
20.	Odisha	323.79	107.93	431.72	161.895	161.895	6.19	
21.	Punjab	184.33	61.44	245.77	179.94 @	92.165	-	

22.	Rajasthan	496.67	165.55	662.22	248.335	248.335	-	Oral Answers (0.8668+73.48)
23.	Sikkim	22.57	2.51	25.08	11.285	11.285	74.34	
24.	Tamil Nadu	242.71	80.9	323.61	121.355	-	-	[14 August, 2013] to Questions 27
25.	Tripura	19.16	2.13	21.29	9.58	-	-	
26.	Uttar Pradesh	318.67	106.22	424.89	159.335	159.335	-	
27.	Uttarakhand	116.75	12.97	129.72	169.565 @	36.03	-	
28.	West Bengal	252.05	84.02	336.07	126.025	126.025	-	
	TOTAL	5157.29	1542.93	6700.22	3145.63	2062.67	2810.29	

* SDRF share released, in advance, during 2012-13 for 2013-14.

@ Includes arrears of central share for the previous *i.e.* year 2011-12.

\$ Released 'on account' basis.

Note: Balance and 1st instalment of Centre's share of SDRF for the years 2011-12 and 2012-13 has not been released for non-submission of requisite confirmations and supporting documents by the State Government as mentioned in para 11 of the guidelines [*viz*; submission of utilization certificate, Annual report etc.].

Statement-IV

Allocation and Release of Funds from SDRF/ NDRF during 2013-2014

As on 26.07.2013

(Rs. in crore)

Sl. No.	Name of the State	Allocation of SDRF			Releases from SDRF		Balance Available (As on)	Releases from NDRF
		Central Share	State Share	Total	1st Installment	2nd Installment		
1.	Andhra Pradesh	441.78	147.26	589.04	220.89	-	0.0 (03.07.13)	-
2.	Arunachal Pradesh	38.29	4.25	42.54	19.145	-	2.25 (31.05.13)	109.75
3.	Assam	274.82	30.53	305.35	-	-	505.46 (19.09.12)	-
4.	Bihar	290.41	96.80	387.21	145.205	-	490.74 (31.03.13)	-
5.	Chhattisgarh	131.38	43.79	175.17	62.56 @	-	283.28 (31.03.13)	-
6.	Goa	2.57	0.86	3.43	1.225 @	-	21.86 (31.03.13)	-
7.	Gujarat	435.95	145.32	581.27	217.975	-	2374.93 (31.03.13)	-
8.	Haryana	167.48	55.83	223.31	75.95 @	-	1380.71 (20.03.13)	-
9.	Himachal Pradesh	136.24	15.14	151.38	68.12	-	0 (31.03.13)	-
10.	Jammu and Kashmir	179.68	19.96	199.64	334.09 @	-	544.61 (31.03.13)	-
11.	Jharkhand	225.26	75.08	300.34	-	-	719.58 (30.09.12)	-
12.	Karnataka	139.75	46.58	186.33	69.875	-	0 (31.03.13)	-
13.	Kerala	113.81	37.93	151.74	64.605 @	-	114.80 (31.03.13)	-

14.	Madhya Pradesh	341.00	113.66	454.66	-	-	153.815 (31.03.13)	-
15.	Maharashtra	384.35	128.11	512.46	183.025 @	-	0 (20.01.13)	46.115
16.	Manipur	7.52	0.84	8.36	-	-	25.24 (30.09.12)	-
17.	Meghalaya	15.26	1.70	16.96	7.27 @	-	107.58 (31.03.13)	-
18.	Mizoram	8.91	0.99	9.90	4.235 @	-	9.86 (28.03.13)	-
19.	Nagaland	5.18	0.57	5.75	-	-	0.04 (31.03.13)	36.60
20.	Odisha	339.98	113.33	453.31	169.99	-	147.29 (31.03.13)	-
21.	Punjab	193.55	64.51	258.06	96.775	-	3140.95 (31.03.13)	-
22.	Rajasthan	521.50	173.83	695.33	260.75	-	836.60 (20.06.13)	-
23.	Sikkim	23.70	2.63	26.33	-	-	43.21 (29.01.13)	1.018
24.	Tamil Nadu	254.84	84.95	339.79	121.35 @	-	0 (16.07.13)	-
25.	Tripura	20.12	2.23	22.35	9.58 @	-	35.01 (31.03.13)	-
26.	Uttar Pradesh	334.60	111.53	446.13	-	-	224.18(30.09.12)	-
27.	Uttarakhand	122.59	13.63	136.22	83.64	61.36	45.61 (31.03.13)	250.00
28.	West Bengal	264.65	88.22	352.87	132.325	-	539.10 (30.06.13)	-
TOTAL		5415.17	1620.06	7035.23	2417.22	61.36	-	443.48

* SDRF share released, in advance, during 2013-14 for 2014-15.

@ Includes arrears of central share for the previous *i.e.* year 2011-12,2012-13.

Note: Balance installment of Centre's share of SDRF for the years 2011-12 and 2012-13 has not been released for non-submission of requisite confirmations and supporting documents by the State Government as mentioned in para 11 of the guidelines [viz; submission of utilization certificate, Annual report etc.].

Oral Answers

[14 August, 2013]

to Questions 29

*Statement-V**Funds for Procurement of Capital Items for Strengthening of Fire and Emergency Services*

Sl. No.	States	Allocation/Release of Funds			Total	Total Utilisation *
		2010-2011	2011-2012	2012-2013		
1	Andhra Pradesh	2.17	5.27	0	8.37	3.1
2	Arunachal Pradesh	1.19	2	0	3.72	3.68
3	Assam	0.65	3.56	0	4.37	0.81
4	Bihar	0.8	6	0	7.03	1.1
5	Chhattisgarh	1.63	0	7.44	9.79	2.35
6	Goa	0.19	0.12	0	0.38	0.22
7	Gujarat	2.27	0	9.21	12.5	3.29
8	Haryana	0.48	2.96	0	3.61	0.5
9	Himachal Pradesh	1.47	1.87	0	4.03	4.02
10	Jammu and Kashmir	0.43	2.1	0	2.66	2.66
11	Jharkhand	0.44	1.74	1.12	3.43	0.56
12	Karnataka	0.65	4.32	0	5.13	0.81
13	Kerala	0.43	2.1	0	2.66	0.8
14	Madhya Pradesh	2.5	0	18.66	22.17	1.01

(Rs. in cr.)

15	Maharashtra	1.07	0	5.25	6.65	1.4	Oral Answers [14 August, 2013] to Questions
16	Manipur	1.59	2.34	0	4.71	2.37	
17	Meghalaya	1.41	2.76	0	4.83	0.66	
18	Mizoram	1.43	1.18	0	3.27	3.27	
19	Nagaland	1.59	3.18	0	5.52	2.34	
20	Orissa	2.2	6.59	0	9.7	3.11	
21	Punjab	0.45	2.65	0	3.22	0.43	
22	Rajasthan	2.38	13.69	0	17.08	10.39	
23	Sikkim	0.69	0.5	0	1.51	1.01	
24	Tamil Nadu	2.38	7.04	0	10.45	3.41	
25	Tripura	0.19	0.00	0.32	0.58	0.08	
26	Uttar Pradesh	1.41	11.56	0	13.3	0.33	
27	Uttarakhand	0.37	1.97	0	2.47	0.43	
28	West Bengal	0.56	2.66	0	3.42	0.2	
GRAND TOTAL		33.02	88.16	42	176.56	54.34	

* Utilisation of fund released during entire XIth five year plan period.

Note: In 2013-14, there has been no release of fund.

*Statement-VI**Funds for Revamping of Civil Defence Setup*

Sl. No.	State	Allocation/ Release of Funds			Total Release	Amount Utilised*
		2010-11	2011-12	2012-13		
1	2	3	4	5	6	7
1	Andaman & Nicobar	0.01	0.02	1.06	1.09	0
2	Andhra Pradesh	0.13	1.32	0.7	2.29	0.12
3	Arunachal Pradesh	0	0.03	1.92	1.95	0
4	Assam	1.05	3.8	0	5.34	1.99
5	Bihar	1.09	2.78	0.22	4.32	1.64
6	Chandigarh	0.01	0	0	0.04	0
7	Chhattisgarh	1.05	0.94	0	2.01	1.66
8	Delhi	0.31	0.69	0	1.35	0.83
9	Goa	0.1	0.69	0.11	1.01	0.04
10	Gujarat	0.71	4.13	0.55	6.97	1.21

(Rs. in cr.)

11	Haryana	0.37	1.59	0	2.54	0	<i>Oral Answers</i> [14 August, 2013]
12	Himachal Pradesh	0.11	0.76	0	1.58	0.71	
13	Jammu and Kashmir	0.98	4.86	0.91	7.61	3.99	
14	Jharkhand	0.05	0.89	1.91	2.98	0.1	
15	Karnataka	0.16	0.38	0	1.52	1.15	
16	Kerala	0.6	1.35	0	1.95	0.29	
17	Madhya Pradesh	0.15	0.2	0	1.35	0.71	
18	Maharashtra	0.31	2.13	0.44	4.12	1.66	
19	Manipur	0.01	0.05	0	0.07	0.07	
20	Meghalaya	0.05	0.18	0	1.2	1.02	
21	Mizoram	0	0.01	0	0.01	0	
22	Nagaland	0	0.01	0	0.01	0.01	
23	NCDC, Nagpur	0	0	0	0.07	0.05	
24	Odisha	0.65	2.5	1.08	4.52	1.76	<i>to Questions</i>
25	Puducherry	0	0.01	0	0.01	0	

1	2	3	4	5	6	7	34
26	Punjab	0.88	4.1	1.04	7.28	1.5	Oral Answers [RAJYA SABHA]
27	Rajasthan	0.21	1.1	0.58	2.88	1.64	
28	Sikkim	0	0.02	1.92	1.95	0.03	
29	Tamil Nadu	0	0.04	1.92	1.96	0	
30	Tripura	0.11	0.39	0.58	1.09	0	
31	Uttar Pradesh	1.53	4.49	1.76	9.73	2.45	
32	Uttarakhand	0.05	0.01	1.92	2.01	0.03	
33	West Bengal	0.98	3.78	1.1	6.64	5.14	
TOTAL		11.66	43.25	19.72	89.45	29.8	

* Utilisation of fund released during entire XIth five year plan period.

Note: In 2013-14, there has been no release of fund.

to Questions

Statement-VII

Allocation and Release of 13th Finance Commission Grant for Capacity Building for Disaster Response

		Rs. in crore (as on 05.07.2013)							
Sl. No.	State	2010-11		2011-12		2012-13		2013-14	
		Allocation	Release	Allocation	Release	Allocation	Release	Allocation	Release
1	2	3	4	5	6	7	8	9	10
1	Andhra Pradesh	6.00	6.00	6.00		6.00	6.00	6.00	
2	Arunachal Pradesh	1.00	1.00	1.00	1.00	1.00		1.00	1.00
3	Assam	5.00	5.00	5.00	5.00	5.00		5.00	5.00
4	Bihar	5.00	5.00	5.00	5.00	5.00		5.00	
5	Chhattisgarh	4.00	4.00	4.00	4.00	4.00	4.00	4.00	
6	Goa	1.00	1.00	1.00	1.00	1.00		1.00	
7	Gujarat	6.00	6.00	6.00	6.00	6.00	6.00	6.00	
8	Haryana	5.00	5.00	5.00	5.00	5.00		5.00	
9	Himachal Pradesh	4.00	4.00	4.00	4.00	4.00	4.00	4.00	
10	J&K	4.00	4.00	4.00	4.00	4.00	4.00	4.00	
11	Jharkhand	5.00	5.00	5.00		5.00		5.00	

Oral Answers

[14 August, 2013]

to Questions 35

1	2	3	4	5	6	7	8	9	10
12	Karnataka	4.00	4.00	4.00	4.00	4.00	4.00	4.00	
13	Kerala	4.00	4.00	4.00	4.00	4.00		4.00	
14	Madhya Pradesh	5.00	5.00	5.00	5.00	5.00		5.00	
15	Maharashtra	5.00	5.00	5.00	5.00	5.00	1.00	5.00	
16	Manipur	1.00	1.00	1.00	1.00	1.00		1.00	
17	Meghalaya	1.00	1.00	1.00		1.00	1.00	1.00	
18	Mizoram	1.00	1.00	1.00	1.00	1.00	1.00	1.00	
19	Nagaland	1.00	1.00	1.00	1.00	1.00	1.00	1.00	
20	Orissa	5.00	5.00	5.00		5.00		5.00	
21	Punjab	5.00	5.00	5.00		5.00	5.00	5.00	
22	Rajasthan	6.00	6.00	6.00	6.00	6.00	6.00	6.00	
23	Sikkim	1.00	1.00	1.00	1.00	1.00	1.00	1.00	
24	Tamilnadu	5.00	5.00	5.00		5.00		5.00	
25	Tripura	1.00	1.00	1.00	1.00	1.00	1.00	1.00	
26	Uttar Pradesh	5.00	5.00	5.00		5.00	5.00	5.00	
27	Uttarakhand	4.00	4.00	4.00	4.00	4.00	4.00	4.00	
28	West Bengal	5.00	5.00	5.00	5.00	5.00		5.00	
TOTAL		105.00	105.00	105.00	65.00	105.00	54.00	105.00	6.00

36

Oral Answers

[RAJYA SABHA]

to Questions

श्रीमती कुसुम राय: सर, मैं आपके माध्यम से मंत्री जी से यह पूछना चाहती हूँ कि सीएजी ने अप्रैल में अपनी रिपोर्ट में साफ कहा था कि उत्तराखंड में आपदा प्रबन्ध की कोई व्यवस्था मौजूद नहीं है, फिर भी सीएजी की चेतावनी के बाद भी आपदा प्रबन्ध के लिए केन्द्र सरकार द्वारा कोई कदम क्यों नहीं उठाया गया और हजारों लोगों को असमय मौत के घाट उतारने के लिए मजबूर कर दिया गया? वहां पर ऐसी त्रासदी आई है कि पूरा देश हिल गया है। उत्तराखंड में इस तरह का माहौल हुआ है, लेकिन फिर भी वहां पर कोई व्यवस्था नहीं हो पाई है। मैं आपके माध्यम से मंत्री जी से यह पूछना चाहती हूँ कि क्या उन्होंने कोई ऐसा ठोस कदम उठाया है कि आगे ऐसा कुछ न हो?

SHRI MULLAPPALLY RAMACHANDRAN: Mr. Chairman, Sir, I am fully aware of the revelations made by the Comptroller and Auditor General. Of course, there are complaints from some other sources also about the functioning of the National Disaster Management Authority. The Government of India has decided to constitute a Task Force to inquire into the affairs of the National Disaster Management Authority. We are reviewing it. My information is that the Government of India has received the Report; and we are examining it.

MR. CHAIRMAN: Thank you. आप दूसरा प्रश्न पूछिए।

श्रीमती कुसुम राय: सर, आपने जो जवाब दिया है, वह एक रटा-रटाया जवाब है। पर्यावरण मंत्रालय ने पहले से ही उत्तराखंड में तबाही की सम्माना व्यक्त कर दी थी, परन्तु प्रधानमंत्री जी की अध्यक्षता वाली तीन भारी-भरकम आपदा समितियां सिर्फ सफेद हाथी बनी रहीं। इन समितियों द्वारा कोई कदम नहीं उठाया गया। प्राकृतिक आपदा के साथ-साथ, जो केदारनाथ धाम है, वह एक आस्था का केन्द्र भी है। यह बहुत सारे लोगों की आस्था का केन्द्र है। क्या आप भविष्य में ऐसा कोई कदम उठाएंगे, जैसे अमरनाथ यात्रा का श्राइन बोर्ड बना हुआ है, जिसमें हम वहां थोड़े-थोड़े लोगों को भेजेंगे और थोड़े-थोड़े लोगों को वहां जाने से रोकेंगे, ऐसी कैम्पिंग करेंगे, ताकि आगे वहां पर कोई लोड भी न हो सके और कोई ऐसी व्यवस्था हो सके कि हम आपदा से भी बच सकेंगे? मैं आपसे यह जानना चाहती हूँ कि आपने केदारनाथ की यात्रा के लिए, जो हमारी आस्था का केन्द्र है, कोई ठोस कदम उठाया है या नहीं?

SHRI MULLAPPALLY RAMACHANDRAN: Sir, it is not correct to say that the Government of India had not taken any steps immediately after the outbreak of that ghastly disaster. The Government of India, promptly, mobilized all Central Ministries and Agencies. Not only that, the National Disaster Response Force was also asked to go over there. So also, the Indian Air Force, the Army, the Indo Tibetan Border Security Force, Border Roads Organisation, Armed Forces Medical Services and all other Government agencies were pressed into service immediately

after that. Also, Sir, when the ghastly incident occurred over there, the State Government, after getting information from the Indian Meteorological Department, alerted all the agencies to be on their toes, and they did their maximum to see to it that relief and rescue operations were done in an excellent manner.

SHRI SHANTARAM NAIK: Sir, I would like to know whether there was any forecast with respect to cloud burst in the Uttarakhand region or whether there was a forecast of only heavy rains.

SHRI MULLAPPALLY RAMACHANDRAN: Sir, according to information given by the Indian Meteorological Department, they had issued general warnings of very heavy rains and thunder showers at isolated places on 15th and 16th of June, 2013, in the State of Uttarakhand. The warning was of a general nature. The Meteorological Centre at Dehradun had specified the areas of heavy rainfall in the Char Dham and issued advisories to the State Government as well as to other Government Departments.

श्री रामविलास पासवान: सभापति जी, मैं आपके माध्यम से सरकार से यह जानना चाहूंगा, सरकार ने अभी पेरामिलिट्री फोर्सिज़ और आर्मी का ज़िक्र किया। उनके द्वारा जो राहत कार्य हुए, उसके लिए आम लोगों ने कहा कि भगवान को तो किसी ने नहीं देखा है, लेकिन भगवान के रूप में हमने सेना को देखा है। वहां पर सेना के 20 जवान शहीद हुए। क्या सरकार उन 20 शहीद जवानों को परमवीर चक्र प्रदान करेगी? यदि यह आपके कार्यक्षेत्र के अंतर्गत नहीं आता तो आप रक्षा मंत्रालय से कहिए कि वह उन्हें परमवीर चक्र प्रदान करे।

जब कोई खेल में जीत कर आता है, तब तो हम उन्हें 1 करोड़ रुपए देते हैं, लेकिन हमारे लाखों लोगों को बचाने में जो लोग मरे हैं, उनके परिवार वालों को भी कम से कम 1 करोड़ रुपए मुआवज़े के रूप में आप दें।

SHRI MULLAPPALLY RAMACHANDRAN: Sir, I have taken note of the points made by the hon. Member. The other day, when he was participating in a discussion on the Uttarakhand Disaster, he made this point during that occasion as well. Sir, we all know that the personnel of the Indian Air Force, the Indo Tibetan Border Security Force and the NDRF lost their valuable lives while they were trying to rescue the precious lives of ordinary people who were stranded there. Of course, they should be rewarded. As per the guidelines of the Government of India, we will examine it. and we will, definitely, do something about it.

SHRI D. BANDYOPADHYAY: Sir, I rise to say, with great delight, that we are prepared for any disaster including chemical, biological, radiological and nuclear

events. But, Sir, when the Fukushima disaster took place, even a country like Japan could not handle it properly. In a nuclear plant, anything can happen at any time. Are we really prepared to tackle such a nuclear disaster?

SHRI MULLAPPALLY RAMACHANDRAN: Sir, this is a very serious question and the whole country has expressed its concern about such ghastly incidents in the event of a nuclear disaster. Of course, even a country like Japan was not able to do much about it when such a disaster took place there. But our hon. Prime Minister has taken special interest in such matters, and he had several rounds of discussions with scientists about impending dangers out of such a nuclear holocaust, or, what is called, nuclear explosion. Definitely, it is a very serious issue and the Government of India is pondering over the matter.

MR. CHAIRMAN: Now, we move on to the next question.

श्रीमती विमला कश्यप सूद: सर, मैं भी इस विषय पर प्रश्न पूछना चाहती हूँ।

MR. CHAIRMAN: I cannot allow more than three supplementaries. Now, Question No. 122.

* 122. The Questioner (Shri Ishwarlal Shankarlal Jain) was absent.

MR. CHAIRMAN: Question Number 122. Questioner is not present. Let the answer be given.

**सीमेंट और उर्वरक कारखानों में कार्यरत श्रमिकों की
धूल-कणों के कारण मौतें**

***122. श्री ईश्वरलाल शंकरलाल जैन:** क्या श्रम और रोजगार मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार ने सीमेंट और उर्वरक कारखानों में कार्यरत श्रमिकों की धूल-कणों के कारण होने वाली मौतों का संज्ञान लिया है;

(ख) क्या ऐसे कारखानों में कार्यरत अनेक लोग गम्भीर रोगों से पीड़ित हो चुके हैं और इसके कारण उनकी नौकरी भी चली गई है;

(ग) क्या विगत तीन वर्षों के दौरान ऐसे अनेक लोगों की मौत हो चुकी है और यदि हां, तो इस कारण हुई मौतों का, राज्य-वार ब्यौरा क्या है; और

(घ) क्या सरकार ने जीवित/मृत श्रमिकों के परिवारों की देखभाल करने और उनके उत्थान के लिए कोई कदम उठाए हैं और यदि हां, तो तत्संबंधी ब्यौरा क्या है?